



LEGISLATIVE ASSEMBLY OF THE
STATE OF GOA

**The Goa Motor Vehicles (Taxation
on Passengers and Goods)
(Amendment) Bill, 2013**

(Bill No. 16 of 2013)

As
(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM- GOA
APRIL, 2013

**The Goa Motor Vehicles (Taxation on
Passengers and Goods)
(Amendment) Bill, 2013**

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A

BILL

5 *further to amend the Goa, Daman and Diu Motor
Vehicles (Taxation on Passengers and Goods) Act,
1974 (Act 7 of 1974).*

Be it enacted by the Legislative Assembly of
Goa in the Sixty-fourth Year of the Republic of
India, as follows:-

10 1. *Short title and commencement.*— (1) This Act
may be called the Goa Motor Vehicles (Taxation
on Passengers and Goods) (Amendment) Act,
2013.

(2) It shall come into force at once.

15 2. *Amendment of Schedule.*— In the Schedule
appended to the Goa, Daman and Diu Motor
Vehicles (Taxation on Passengers and Goods)
Act, 1974 (Act 7 of 1974), in clause (1), in
sub-clause (a),

20 (i) for items (i) to (iv), the following items
shall be respectively substituted, namely:-

“(i) Vehicles permitted to ply as stage
carriages — Rupees fifty, per seat, per month,
for the vehicles registered in the State of Goa.

Explanation.— Where stage carriage is permitted to carry standing passengers, one third of fee per seat referred to in item (i) shall also be payable in respect of each of the standing passengers aforesaid as if seating accommodation had been provided for them. 5

(ii) Vehicles permitted to ply as contract carriages — One hundred rupees, per seat, per month for the vehicle registered in the State of Goa and rupees three hundred, per seat, for the vehicles registered in a State other than the State of Goa, for one round trip. 10

(iii) Vehicles in respect of which permits have been issued under section 88(9) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), registered in the State of Goa, 15

(A) for bus:— Rupees two hundred fifty, per seat, per month.

(B) for maxi cabs:— Rupees one hundred, per seat, per month. 20

(C) for bus (sleeper coach):— Rupees three hundred, per passenger, per month.

(iv) Vehicles in respect of which permits have been issued under section 88(9) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), registered in a State other than the State of Goa and plying in the State of Goa, 25

(A) for bus:— Rupees six hundred, per seat, per month.

(B) for maxi cabs:— Rupees three hundred, per seat, per month. 30

(ii) after item(iv), the following items shall be inserted, namely:—

“(v) Vehicles in respect of which permits have been issued under section 88(8) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988) /(special permit) registered in a State other than the State of Goa and plying in the State of Goa, 5

(A) for bus and maxi cabs:— Rupees one hundred fifty, per seat, for single return trip. 10

(B) for bus (sleeper coach):— Rupees three hundred, per passenger, for single return trip.

(vi) Vehicles in respect of which counter-signatures of permits have been granted under section 88(4) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988), registered in a State other than the State of Goa and plying in the State of Goa,— 15

for bus or mini bus:— Rupees one thousand two hundred, per seat, per month.”. 20

Statement of Objects and Reasons

The Bill seeks to amend the Schedule appended to the Goa, Daman and Diu Motor Vehicles (Taxation on Passengers and Goods) Act, 1974 (Act 7 of 1974), so as to specify/revise rates of composition fee in respect of following vehicles:-

(i) Vehicles registered in the state of Goa and **permitted to ply as stage carriages;**

(ii) Vehicles registered in the State of Goa and vehicles registered in a State other than the State of Goa and **permitted to ply as contract carriages.**

(iii) **Bus, maxi cabs and bus (sleeper coach)** that are registered in the State of Goa and permits have been issued under section 88(9) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988);

(iv) **Bus and maxi cabs** registered in a State other than the State of Goa and plying in the State of Goa and permits have been issued under section 88(9) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988).

(v) **Bus, maxi cabs and bus (sleeper coach)** that are registered in a State other than the State of Goa and plying in the State of Goa and permits have been issued under Section 88(8) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988)/(special permit), for single return trip.

(vi) **Bus or mini bus** that are registered in a State other than the State of Goa and plying in the State of Goa and countersignatures of

permits have been issued under section 88(4) of the Motor Vehicles Act, 1988 (Central Act 59 of 1988).

This Bill seeks to achieve the above objects.

Financial Memorandum

No financial implications are involved in this Bill. However, amendments proposed in the Bill would result in an additional revenue collection of Rs. 2.00 Crores per annum approximately.

Memorandum Regarding Delegated Legislation

No delegated legislation is involved in this Bill.

Porvorim, Goa.
24/04/2013.

Shri Ramkrishna alias
Sudin Dhavalikar
Minister for Transport

Assembly Hall,
Porvorim-Goa.
24/04/2013.

(N. B. Subhedar)
Secretary to the
Legislative Assembly of Goa

**Governor's Recommendation under Article
207 of the Constitution of India**

In pursuance of Article 207 of the Constitution of India, I, Bharat Vir Wanchoo, the Governor of Goa, hereby recommend the introduction and consideration of the Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Bill, 2013 by the Legislative Assembly of Goa.

Governor of Goa